

for manipulation. If you give that back to them for inspection, etc., you give them loopholes for correcting themselves. That leads to problems. While doing so, I request the Government to be very cautious. What happened during emergency? The officials misused the powers. Government should be more cautious in giving more powers to them.

Now I come to 11A at page 8. I think the imprisonment should be more than two years.

In my Constituency more of tan and reptiles exporters are there. You have banned export of cobras and pythons. I have no objection in banning export of cobras and pythons. But you have banned whips and water snakes. Three lakh persons are depending on that. Ban on trapping whips and water snakes may be removed. The trapping is done by Erulas who are most down-trodden and Scheduled Caste people in the country. They trap them and give them to the Muslims for the manufacture of products. But you have given this to Bharat Leather Corporation to export this. This Corporation is going in loss. I request the Government of India to reconsider it and remove the ban and give permission to the private exporters so that Government can get revenue by more foreign exchange.

Finally, I would like to tell you, in this Act if you feel there are lacuna, inadequacy or deficiencies,—I feel there are lacuna, inadequacy and deficiencies—Government should remove them. A fresh Bill may be brought which may cover all the points mentioned by me.

**श्री रीतलाल प्रसाद वर्मा (कोडरमा) :** उपाध्यक्ष महोदय, निर्यात (क्वालिटी नियंत्रण और निरीक्षण) संशोधन विधेयक वस्तुतः उद्योगों के विकास के लिए बहुत ही आवश्यक है और मैं इसका समर्थन करता हूँ। आज हमारे देश का लघु उद्योग और बड़े उद्योग, ये दोनों इसी लिए विश्व के बाजार में अपना आधिपत्य जमा नहीं पाते हैं या विश्व मार्केट को पकड़

नहीं पाते हैं, क्योंकि हमारी उत्पादित वस्तुओं की गुणवत्ता बहुत ही निम्न स्तर की होती है।

**MR. DEPUTY SPEAKER :** Shri R.L.P. Verma, you are the last speaker. You can continue the next day. Then, the Minister will reply. Please sit down.

**SHRI G.M. BANATWALLA (Ponnani):** He is not the last speaker. I will follow him.

**MR. DEPUTY SPEAKER :** No. He is the final speaker and then the Minister will reply.

We will take up the Private Members' Legislative Business.

#### REMOVAL OF FARMERS' INDEBTEDNESS BILL\*

**SHRI UTTAMRAO PATIL (Yavatmal):** I beg to move for leave to introduce a Bill to provide for setting farmers' loans and to lay guidelines for regulating loans to farmers.

**MR. DEPUTY SPEAKER :** The question is :

“That leave be granted to introduce a Bill to provide for settling farmers' loans and to lay guidelines for regulating loans to farmers.”

*The motion was adopted.*

**SHRI UTTAMRAO PATIL :** Sir, I introduce\*\* the Bill.

#### FREEDOM OF INFORMATION BILL\*

**DR. SUBRAMANIAM SWAMY (Bombay North East):** I beg to move for leave to introduce a Bill to provide for certain agencies to ensure freedom of having access to and obtaining public information for the citizens and for matters connected therewith.

**MR. DEPUTY-SPEAKER :** The question is :

\*Published in Gazette of India Extra ordinary, Part II, Section 2, dated 4.5.1984.

\*\*Introduced with the recommendation of the President.

“That leave be granted to introduce a Bill to provide for certain agencies to ensure freedom of having access to and obtaining public information for the citizens and for matters connected therewith.”

*The motion was adopted.*

DR. SUBRAMANIAM SWAMY : Sir, I introduce the Bill.

REGULATION AND CONTROL OF  
TECHNICAL SERVICING  
UNITS BILL\*

SHRIMATI JAYANTI PATNAIK (Cuttack) : I beg to move for leave to introduce a Bill to provide for regulation and control of technical servicing units in the country.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for regulation and control of technical servicing units in the country.”

*The motion was adopted.*

SHRIMATI JAYANTI PATNAIK : Sir, I introduced the Bill.

CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of Article 169)

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI CHITTA BASU : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri Bheekhabai— not present.

Shri G.S. Nihal Singh Wala.

SHRI JAGPAL SINGH (Hardwar): Why is Shri Nihalsingh Wala not present ?

DR. SUBRAMANIAM SWAMY (Bombay North East) : His Bill is put on the Order Paper of the day. What are the causes for suspending rules 27, 29 and 294. It is a motion under rule 388.

MR. DEPUTY-SPEAKER : It has not yet been introduced. You have got every right to oppose any Bill and it will be put to the vote of the House.

SHRI SURAJ BHAN (Ambala) : We want to know the circumstances under which the rules could be suspended. How was this Bill put on the agenda ? (*Interruptions*)

MR. DEPUTY-SPEAKER : Whatever has been done, it has been done under the rules.

DR. SUBRAMANIAM SWAMY : Sir, I am on a point of order.

SHRI JAGPAL SINGH : What is the urgency to suspend rule 294 ? The Bill has not gone before the Committee on Private Members' Bill and Resolutions.

MR. DEPUTY-SPEAKER : It is in the introduction stage. Anybody can introduce any Bill.

SHRI CHITTA BASU : I am a member of your committee. Would you allow me to make a point ?

DR. SUBRAMANIAM SWAMY : On a point of order. You have on the agenda in item No. 7, allowed a motion under rule 388. Now, rule 388 is an emergency measure. If it is very very important, only then it has to be introduced. Here, you have without recourse to the Committee on Private Members' Bills and Resolutions and without the Bill being introduced there, you have allowed a motion under rule 388 which allows the suspension of rules 27, 29 and 294. How can it be possible ? And then, he does not come. That means, the ruling Party stopped him from coming. I do not know.